

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'C': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI KUL BHARAT, JUDICIAL MEMBER**

ITA No.49/Del/2020

Assessment Year : 2011-12

Sh. Sharad Suri, J-18, Central Market, Lajpat Nagar-II, Delhi-110024 PAN-AAQPS9671R	Vs.	ACIT, Circle-6(1), New Delhi
(Appellant)		(Respondent)

ITA No.50/Del/2020

Assessment Year : 2011-12

Meenu Suri, J-18, Central Market, Lajpat Nagar-II, Delhi-110024 PAN-AAQPS9670R	Vs.	ACIT, Circle-6(1), New Delhi
(Appellant)		(Respondent)

Appellant by : Shri. Sanat Kapoor, Adv

Respondent by : Shri. R.K. Gupta, Sr. DR

Date of hearing : **15.04.2021**

Date of pronouncement : **15.04.2021**

ORDER**PER G.S. PANNU, VP :**

These appeals by the assessee for the assessment year 2011-12 is directed against the order of learned CIT(A)-16, New Delhi dated 14.11.2019.

2. The learned counsel for the assessee, vide letter dated 01.04.2021, received through email, has requested for withdrawal of the appeals filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee.

5. In the result, the appeals of the assessee are dismissed.

Above decision was pronounced on conclusion of Virtual Hearing in the presence of both the parties on 15.04.2021.

Sd/-
(KUL BHARAT)
JUDICIAL MEMBER

Sd/-
(G.S. PANNU)
VICE PRESIDENT

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar